

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).23286/2012

RAJU GHOSH & ORS. Petitioner(s)

VERSUS

STATE OF TRIPURA & ORS. Respondent(s)

(With appln(s) for vacating stay,permission to place addl. documents on record and prayer for interim relief and office report)

Date: 16/01/2013 This Petition was called on for hearing today.

For Petitioner(s) Ms.Daisy Hannah,adv.
Mr. Shekhar Kumar,Adv.

For Respondent(s) Mr.Anant Sharma,adv.
Mr. Gopal Singh,Adv.

UPON hearing counsel the Court made the following
O R D E R

Ld.counsel for the petitioner submits that the unserved respondents were petitioners who were the contesting parties before the Court below but has not chosen to challenge the interim order passed by the Hon'ble High Court. Ld.counsel submits that she proposes to file an application to delete the proforma respondents. Seeks four weeks time. Granted.

List the matter on 20.02.2013.

| | | (Sunil Thomas) |
| | | Registrar |